

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-51/1997/ (099) /A**

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pratim Kumar Bora,  
Principal Judge,  
Family Court-I, Kamrup(M),  
Guwahati.

Dated Guwahati, the 20 February, 2025.

Sub:- **Casual leave.**

Ref:- Your letter No. FCG-6/24/75/25 dtd. 17.02.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 20.02.2025 and 21.02.2025, along with station leave permission, with the official vehicle, at own cost, from the morning of 20.02.2025 till the evening of 21.02.2025,** has been granted. The Counsellor, Family Court-I, Kamrup Metro shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-51/1997/ 1100 -1101 /A, dated** , 20-02-25  
Copy to:

1. The Counsellor, Family Court-I, Kamrup Metro, Guwahati.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**